Statement
State-wise Distribution of approved Special Economic Zones

State	Formal Approvals	Notified SEZs	Operational SEZs
Chandigarh	2	2	1
Chhattisgarh	1	0	0
Delhi	3	0	0
Dadra & Nagar Haveli	4	2	0
Goa	7	3	0
Gujarat	48	30	10
Haryana	45	32	3
Himachal Pradesh	0	0	0
Jharkhand	1	1	0
Karnataka	52	29	15
Kerala	25	15	5
Madhya Pradesh	14	6	1
Maharashtra	109	57	15
Nagaland	2	1	0
Orissa	10	5	1
Puducherry	1	0	0
Punjab	8	2	0
Rajasthan	8	7	3
Tamil Nadu	68	55	19
Uttar Pradesh	34	16	6
Uttarakhand	3	2	0
West Bengal	24	11	5
GRAND TOTAL:	571	348	105

Utilisation of Malt pan lands of Mumbai

159. SHRI SANJAY RAUT:

SHRI GOVINDRAO WAMANRAO ADIK:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

- (a) whether any Committee has been constituted to examine issues relating to utilization of the Salt Pan Lands of Mumbai measuring approximately 2200 hectares, which have become unsuitable for salt manufacture;
 - (b) if so, the details thereof;

- (c) whether this Committee has since submitted its report to Government;
- (d) if so, the details thereof along with the recommendations;
- (e) whether Government is ready to allow to build more housing projects on this unused salt land of Mumbai; and
 - (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) Presently no Committee is in existence that has been constituted by the Government to examine issues relating to utilization of salt pan lands of Mumbai.

(b) to (f) Do not arise.

Liberalising trade with South Korea and ASEAN

160. SHRI MOHD. ALI KHAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether India will liberalise in trading with South Korea and three key ASEAN countries;
- (b) if so, the details worked out so far; and
- (c) the response received from them so far?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (c) India and South Korea have signed a Comprehensive Economic Partnership Agreement (CEPA) on 7th August, 2009. India and ASEAN have also signed a Trade in Goods Agreement on 13th Augusts, 2009. Both these Agreement have been signed to liberalise trade amongst the member countries who are parties to the Agreements, including offers of all the parties, are available on the website of the Department of Commerce (http://commerce.gov.in/trade/international ta.asp?id=2& trade=i).

Proposal to set-up Indian Institute of Handlooms and Textiles

- 161. SHRIP. RAJEEVE: Will the Minister of TEXTILES be pleased to state:
- (a) whether Government proposes to set up Indian Institute of Handlooms and Textiles in different parts of the country;
 - (b) if so, the criteria for setting up of such institutions;
- (c) whether upgradation of the Institute of Handlooms and Textiles Technology (IHTT), Kannur, Kerala to the Indian Institute of Handlooms and Textiles (IIHT) is under consideration; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI):
(a) and (b) No, Sir. However, as per guidelines of Diversified Handloom Development Scheme,